

(P)

CENTRAL ADMINISTRATIVE TRIBUNAL,
JABALPUR BENCH,
JABALPUR

Original Application No. 662 of 2006

Jabalpur, this the 15th day of September, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Mr. A.K. Gaur, Judicial Member

Sukhdayal Sharma,
Aged about 41 years,
S/o. Shri Madanlal Sharma,
R/o. Qt. No. RE/RB/Type IV,
7 "C" Mount Road,
South Eastern Central Railway Colony,
Nagpur (MS).

Applicant

(By Advocate – Shri S. Paul)

1. Union of India, Ministry of Railway,
Through General Manager,
South Eastern Central Railway,
Bilaspur.
2. General Manager,
South Eastern Railway,
Garden Reach, Kolkata.
3. Chief Electrical Engineer,
South Eastern Central Railway,
Bilaspur.
4. Chief Personnel Officer,
South Eastern Central Railway,
Bilaspur.
5. Chief Personnel Officer,
South Eastern Railway, Garden Reach,
Kolkata.
6. Divisional Railway Manager,
South Eas Central Railway,
Nagpur Division, Nagpur.

Respondents

(By Advocate – Shri M.N. Banerjee)

✓

2

O R D E R (Oral)

By A.K. Gaur, Judicial Member –

Heard the learned counsel for the applicant and Shri M.N. Banerjee, Standing counsel for the Railways appearing for the respondents.

2. According to the applicant he has already preferred a representation Annexure A-9 dated 24.3.2005. This representation was duly forwarded by the competent authority to the Director, Railway Board. Without considering the said representation the applicant has been transferred to South Eastern Railway by order dated 8.9.2006 (Annexure A-1).

3. Hence, we feel that the grievance of the applicant would be redressed if a direction is given to the competent authority to consider and decide the said representation of the applicant dated 24.3.2005 (Annexure A-9), if not already decided by a reasoned and speaking order within a period of two months from the date of receipt of copy of this order. We do so accordingly. Till the decision is taken on the said representation and communicated to the applicant the respondents shall not effect the order dated 8.9.2006 (Annexure A-1). A copy of this order along with the Original Application be given to Shri M.N. Banerjee, Standing counsel for the Railways, appearing for the respondents.

4. Accordingly, the Original Application stands disposed of.

A.K. Gaur
(A.K. Gaur)
Judicial Member

G.C. Srivastava
(Dr. G.C. Srivastava)
Vice Chairman

पूछांकन सं ओ/न्या..... जबलपुर, दि.....
प्रतिलिपि आवश्यकिता:-
“SA”
(1) सचिव, उच्च कार्यालय वाराणसी विभाग, जबलपुर
(2) वाराणसी विभाग, उच्च कार्यालय
(3) उच्च कार्यालय, वाराणसी
(4) वाराणसी, वाराणसी, उच्च कार्यालय
सूचना एवं आकर्षक वार्ताएँ देने

S. Paul Adv 23P
Ms. M. Banerjee
Adv 23P

Issues
04/12/2006
S

2/2/2006
उप रजिस्ट्रार